

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3163
ANSWERED ON:31.07.2014
DELAY IN PAYMENT OF WAGES UNDER MGNREGS
Jayadevan Shri C. N.;Shanavas Shri M. I.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the names of the States/UTs which had to compensation for wages to workers timely under pay delay of not paying Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and the amount involved during each of the last three years and the current year, State/UT-wise;
- (b) whether the Government has taken any steps against the defaulting States/ UTs in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) State/UT-wise details of wages which are delayed beyond the period of 15 days laid down under the Mahatma Gandhi Rural Employment Guarantee Act (MGNREGA) in the last 3 years are given at Annexure.

(b)&(c) With a view to avoid delays and to compensate the wage-seekers for the delays that occurred, the Para 29, Schedule II of MGNREGA 2005, has been amended on 3rd January 2014 wherein workers are entitled to receive delay compensation at a rate of 0.05% of the unpaid wages per day for the duration of the delay beyond the sixteenth day of the closure of the muster roll. The compensation amount shall be paid initially from the State Government component of the Scheme funds and subsequently recovered from the functionaries/agencies responsible for such delay in payment of wages. Since 3.1.2014, the compensation arrived at for the delayed wages amounted to Rs. 118.04 Cr; of which, three States viz. Andhra Pradesh (including Telangana), Maharashtra and Jharkhand have paid as delay compensation an amount of Rs. 8.95 crore, Rs. 88.12 lakh and Rs. 20,173 respectively. The other States are in the process of verifying the claims and they have been asked to expedite action in this regard.